

SHRI SAMAR GUHA (Contai) : Kindly admit our call attention motion. When twenty two persons have been killed..... (Interruptions).

SHRI INDRAJIT GUPTA (Alipore) : Will you please allow at least an half-an-hour discussion on this, Sir ?

MR. SPEAKER : I am prepared to allow it.

SHRI DINEN BHATTACHARYYA : What then are we here for, Sir ?

MR. SPEAKER : Once I allow it, then I have to do it always. The rules are very clear that no questions are allowed when the Minister makes the statement.

SHRI S. M BANERJEE : I only wanted to request you. You ask the Minister Our only request is that this inquiry is a departmental inquiry. Let there be a judicial inquiry.

MR. SPEAKER : I will convey your views to him. The Minister is also under the threat of being accidented. This is a very risky Department. They should be very careful about it. There should be some extra-ordinary procedure.

SHRI INDRAJIT GUPTA : Two light engines to collide—it is very strange.

SHRI S. M. BANERJEE : It is a head-on collision, Sir.

12.37 hrs.

ELECTION TO COMMITTEE TEA BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE) : I beg to move :

“That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with Rule 4 (1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with Rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board.”

The motion was adopted.

12.38 hrs.

*DEMANDS FOR GRANTS, 1971-72— Contd.

MINISTRY OF INFORMATION AND BROADCASTING

MR. SPEAKER : Now, we will take up discussion and voting on the Demands for giving Nos. 57 to 59 and 129 relating to the Ministry of Information and Broadcasting. The time allotted by the Business Advisory Committee is 4 hours. Members interested in moving their cut motions may please send their slips to the Table within the next 15 minutes along with the serial numbers.

DEMAND NO. 57—MINISTRY OF INFORMATION AND BROADCASTING

MR. SPEAKER : Motion moved :

“That a sum not exceeding Rs. 21,57,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of ‘Ministry of Information and Broadcasting’.”

DEMAND NO. 58—BROADCASTING

MR. SPEAKER : Motion moved :

“That a sum not exceeding Rs. 10,96,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course,

*Moved with the recommendation of the President.